

Central Administrative Tribunal  
Principal Bench: New Delhi

RA No.250/94  
MA-1973/94 in  
OA-242/89

New Delhi this the 17 Day of ~~August~~, 1994.

4  
October

Sh. N.V. Krishnan, Vice-Chairman (A)  
Sh. B.S. Hegde, Member (J)

Sh. Prem Nath,  
S/o Sh. Dalu Ram,  
R/o B-29, Ram Datt Enclave,  
East Uttam Nagar,  
New Delhi-59.

...Applicant

(By Advocate Sh. A.S. Grewal)

Versus

1. Lt. Governor of Delhi  
through its Chief Secretary,  
Delhi Administration, Delhi.
2. Commissioner of Police Delhi,  
Delhi Police Headquarters,  
M.S.O. Building, I.P. Estate,  
New Delhi.
3. Addl. Commissioner of Police (Range),  
Delhi Police Headquarters,  
M.S.O. Building, I.P. Estate,  
New Delhi.
4. Dy. Commissioner of Police,  
Central District,  
(near P.S. Darya Ganj),  
Delhi Gate,  
Delhi.

...Respondents

ORDER(BY CIRCULATION)

The applicant has prayed for a review of our order dated 10.5.94. MA-1973/94 for condonation of delay has also been filed. We are satisfied that this can be disposed of by circulation and we proceed to do so.

2. In the view that we are taking the M.A. for condonation of delay is allowed.

3. The prayer is that instead of restricting the relief to the period from 17.4.61 to 13.3.62 relief should be granted to the applicant for the period from 29.6.61 to 1.2.71 on the basis of the judgement in OA-77/92 (Annexure RA-2).

4. The prayer is to be summarily rejected because our order was passed on the agreement of the learned counsel of both the parties that the only question involved was whether the period from 17.4.61 to 13.3.62 should be treated as the period spent on duty, as claimed by the applicant. In the circumstances, there is no question of our considering the issue for the period from 29.6.61 to 1.2.71. The R.A. has no merit and it is accordingly dismissed.

*B.S. Hegde*  
(B.S. Hegde)  
Member (J)

*N.V. Krishnan*  
(N.V. Krishnan)  
Vice-Chairman (A)

'Sanju'